Central Electricity Regulatory Commission New Delhi

Review Petition No. 9/RP/2024 along with IA No. 19/IA/2024

Subject : Petition for review and modification of the order

dated 31.12.2023 in Petition No. 237/MP/2021 under Section 94(1)(f) of the Electricity Act, 2003 read with Regulations 52 and 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with order dated 10.1.2024 of Hon'ble Delhi High Court in Writ Petition (C) No. 194/2024 and C.M. Application No.

889/2024.

Date of Hearing : 8.5.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Petitioner : Khargone Transmission Limited

Respondents : Madhya Pradesh Power Management Company

Limited and 10 Ors.

Parties Present : Shri Deep Rao Palepu, Advocate, KTL

Shri Arjun Agarwal, Advocate, KTL Shri Parth Parikh, Advocate, KTL

Shri Ravi Sharma, Advocate, MPPMCL Shri Aryan Chanda, Advocate, MPPMCL Shri Shri Venkatesh, Advocate, NTPC Shri Nihal Bhardwaj, Advocate, NTPC Ms. Swapna Seshadri, Advocate, GUVNL Ms. Swapna Seshadri, Advocate, GUVNL Shri Utkarsh Singh, Advocate, GUVNL Shri Parth Bhalla, Advocate, GUVNL

Ms. Nishtha Goel, MSEDCL Shri Swapnil Verma, CTUIL Shri Siddharth Sharma, CTUIL

Shri TAN Reddy, KTL Ms. Anisha Chopra, KTL Ms. Anshu Sharma, KTL

Record of Proceedings

At the outset, the learned counsel for the Review Petitioner sought an adjournment as considerable time is required to hear the matter. The learned counsel for the Respondents did not oppose the same.



- 2. Considering the request of the Review Petitioner, the Commission adjourned the matter.
- 3. The Review Petition will be listed for the hearing on **25.7.2025.**

By order of the Commission

sd/-(T. D. Pant) Joint Chief (Law)

